

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/18(MB)2023

IN THE MATTER OF

JM Financial Asset Reconstruction Company Limited

... Petitioner

Vs

Meghdoot Properties Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 07.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Virgil Braganza (PH)

For the Respondent:

ORDER

The Counsel for the Respondent prays for short adjournment. The matter is adjourned on the payment of cost of Rs. 10,000/- to be paid in "*Bharatkosh*". Adjourned to **04.12.2023**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/